

MINUTES OF THE MEETING No. 30/12 dated 26.10.2011 UNDER THE CHAIRMANSHIP OF Shri V.K Srivastava, Addl. DG

NC MEETING UNDER THE CHAIRMANSHIP OF SHRI V.K. SRIVASTAVA, ADDL.DG AND LIST OF OFFICERS PRESENT IN THE MEETING IS GIVEN BELOW:-

1. Shri Jasbir Singh, Consultant, Deptt. of C&PC(Chem.Div)
2. Shri P.P. Srivastava, Deptt. of C&PC(Chem.Div)
3. Shri Nand Lal, DIPP
4. Shri S.K Aggarwal, DC(MSME)
5. Shri A.K. Cashyap, Dy.DGFT
6. Shri G. Saravanan, FTDO

The Committee first considered minutes of the ALC Meeting No.28/11 for confirmation and confirmed and adopted the same without any change.

Case No M-122 NC No.30/12 Dated 26.10.2011	M/ s Amol Dicalite Ltd, 1) F.No.01/83/50/1589/AM08/DES-IV RLA F.No. 08/24/40/187/AM08 Lic.No.0810068621 dated 22.11.2007 2) 01/83/50/1072/AM08/DES-IV RLA F.No.08/24/40/253/AM07 Lic.No. 0810065898 dated 11.7.2007
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The Committee considered the case as per agenda . The Committee noted that the input norms approved earlier was based on data for only the second stage of process. Based on the revised recommendation of DIPP dated 25.10.2011, considering 1st stage of process also, as per SION A2009, the Committee decided to modify the quantity of input item No.1 to read as under:-

1)

Import Item

Item description	From	To
Perlite ore size 0.5 – 0.15 MM	51.5388 MT	57.143 MT

2)

Import Item

Item description	From	To
Perlite ore size 0.5 – 0.15 MM	206.1552 MT	228.574 MT

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under these licenses.

The quantity and other description mentioned in the minutes of ALC M.No. 13/12 dated 29.6.2011 (held on 1.7.2011) (Case No.M-59 and M-60 respectively) will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-123 NC No.30/12 Dated 26.10.2011	M/ s Amol Dicalite Ltd, F.No.01/83/50/86/AM09/DES-IV RLA F.No. 08/24/40/143/AM08 Lic.No.0810068620 dated 22.11.2007
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The Committee considered the case as per agenda . The Committee noted that the input norms approved earlier was based on data for only the second stage of process. Based on the revised recommendation of DIPP dated 25.10.2011, considering 1st stage of process also, as per SION A2009, the Committee decided to modify the quantity of input item No.1 to read as under:-

Import Item

Item description	From	To
Perlite ore size 0.5 – 0.15 MM	128.847 MT	142.858 MT

Only for regularization purpose. As the license had already expired, no further imports or exports will be allowed under this license.

The quantity and other description mentioned in the minutes of ALC M.No. 10/12 dated 8.6.2011 (held on 10.6.2011) Case No.M-45 will remain the same.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-124 NC No.30/12 Dated 26.10.2011	M/ s Albright & Wilson Chemicals India Ltd, F.No.01/83/50/2051/AM10/DES-IV RLA F.No. 03/94/40/902/AM11 Lic.No.0310610927 dated 13.1.2007
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The Committee considered the case as per agenda . The Committee discussed the case and observed that Technical Authority, Deptt. of C&PC(Chem.Div) had inadvertently recommended earlier norms from alcohol route, which was not correct. The Committee directed Technical Authority to re-examine the case and rectify the discrepancy in description of export and import items and re-fix norms approved in NC Meeting No.3/83 dated 20.4.2011. Accordingly, based on the revised recommendations of Technical Authority, Deptt. of C&PC(Chem.Div.) U.O. No.14010/6/2004 – Ch.II dated 18.10.2011, as under:-

Export Item	Quantity	Import Item	Quantity
Sodium Lauryl Ether Sulphate 2 Mole 70% Paste (RHODAPEX ESB 70 RB)	1 Kg	1. Lauryl Alcohol Ethoxylate 2 Moles 2. Caustic Soda Lye/Sodium Hydroxide	0.536 Kg 0.158 Kg

Only for regularization purpose. As the license had already expired, no further imports or exports shall be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-125 NC No.30/12 Dated 26.10.2011	M/ s Sud-Chemie India Ltd, Cochin F.No.01/83/50/486/AM07/DES-IV RLA F.No. 10/24/40/0021/AM07 Lic.No.1010024044 dated 1.8.2006
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The Committee considered the case as per agenda. The Committee observed that, as per technical details submitted by the firm vide their letter dated 17.10.2008, the norms approved earlier were on the lower side and did not match with the export product compositions. Based on the revised recommendation furnished by Technical Authority, Deptt. of C&PC(Chem.Div) vide U.O.No.14010/80/2008-Ch.II dated 25.10.2011, decided to revise norms and correct the description of export and import items, approved earlier vide ALC Meeting No. 26/83 dated 4.10.2006, as under:-

Export Item

From	Qty.	To	Qty.
Catalyst OPGH-II 2.5 mm CDS Extrusion Containing Cobalt Oxide: 4 to 6% Molybdenum Trioxide: 15% min. Alumina 76 to 78% Bulk Density: 0.54 to 0.57 Kg/Litre	1 Kg	Catalyst OPGH-II 2.5 mm CDS Ext.	1 Kg

Import Items

From	Qty. approved earlier	To	Qty. approved now
1. Alumina Powder	0.768 Kg	Special Grade Alumina	0.928 Kg
2. Molybdenum Trioxide	0.095 Kg	Molybdenum Trioxide	0.200 Kg
3. Cobalt Metal	0.026 Kg	Cobalt	0.040 Kg

Only for regularization purpose. As the license had already expired, no further imports or exports shall be allowed under this license.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No M-126 NC No.30/12 Dated 26.10.2011	M/ s Acmechem Ltd, F.No.01/83/50/504/AM08/DES-IV RLA F.No. 34/24/40/0057/AM08 Lic.No.3410018944 dated 11.6.2007
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The Committee considered the case as per agenda and directed Technical Authority, C&PC(Chem.Div) to send written D/L to the firm on

12.10.2011 under intimation to Committee. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 19.11.2011.

Case No M-127 NC No.30/12 Dated 26.10.2011	M/ s Acmechem Ltd, F.No.01/83/50/1390/AM08/DES-IV RLA F.No. 02/24/40/0201/AM08 Lic.No.0210105401 dated 22.10.2007
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The Committee considered the case as per agenda and decided to withdraw the case because it is already approved in NC Meeting No.26/12 dt. 28.9.2011.

**Office of Directorate General of Foreign Trade
New Delhi -0**

Para 4.7 Decision(DRAFT)

MEETING NUMBER : 30/83-ALC1/2011 **MEETING DATE** : 26.10.2011

1	Case No.:2/11/83-ALC1/2009	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00165/AM10/	RLA File :10/24/040/00007/AM10/	Lic.No/Date:1010033810 28.05.2009	Defer Date:23.11.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

2	Case No.:2/15/83-ALC1/2009	Party Name:KANCOR INGREDIENTS LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00253/AM10/	RLA File :10/24/040/00022/AM10/	Lic.No/Date:1010034185 25.06.2009	Defer Date:23.11.2011
	Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

	Case No.:32/42/83-ALC1/2010	Party Name:BHALLA CHEMICAL WORKS PVT LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
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3	HQ File :01/83/050/00800/AM11/	RLA File :05/23/040/00038/AM11/	Lic.No/Date:0510264459 17.05.2010	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 23.11.2011.				

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Case No.:10/21/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00340/AM11/	RLA File :10/24/040/00040/AM11/	Lic.No/Date:1010039840 16.08.2010	Defer Date:
Decision : The Committee considered the case as per agenda. Spices Board Vide their letter No.MKT/FNP/01/09-10/2031 dated 10.6.2011 and MKT/FNP/01/09-10/2086 dated 22.6.2011 has recommended (i) 10.03% yield as per SAR against the yield of 10% claimed by exporter, for import of 55.33 MT and (ii) 10.31% yield against 10% yield claimed by exporter for import of 89.25 MT. Spices Board also clarified the position and confirmed the yield vide their letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011. Accordingly the Committee decided to approve the case as under:-			
Item of Export	Qty	Item of Import	Qty
(i) Oleoresin Black Pepper	5.55 MT	Light Black Pepper (Light Berries)	55.33 MT
(ii) Oleoresin Black Pepper	9.20 MT	Light Black Pepper (Light Berries)	89.55 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

Case No.:16/46/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved								
HQ File :01/83/050/00861/AM11/	RLA File :03/95/040/00398/AM11/	Lic.No/Date:0310592523 15.09.2010	Defer Date:								
Decision : The Committee considered the case as per agenda. The Committee observed that the Technical Authority, DC(MSME), have examined the case from technical aspects and sought clarifications from the firm regarding the export product and import item of Nickel Concentrate. The firm vide the letter dated 26.8.2011 (copy enclosed) has clarified that their export product is 220 MT Nickel Sulphate (Solution Form) (Nickel Content 5 to 6%) instead of 11 MT Nickel Sulphate (Containing Nickel 11 MT). Accordingly the firm also revised the requirement of import items as under:- <table><tr><td><u>Import Item</u></td><td><u>Quantity</u></td></tr><tr><td>-</td><td></td></tr><tr><td>1. Nickel Concentrate (Nickel Content 20 to 28%)</td><td>: 60.50 MT</td></tr><tr><td>2. Caustic Soda Flakes</td><td>: 5.50 MT</td></tr></table>				<u>Import Item</u>	<u>Quantity</u>	-		1. Nickel Concentrate (Nickel Content 20 to 28%)	: 60.50 MT	2. Caustic Soda Flakes	: 5.50 MT
<u>Import Item</u>	<u>Quantity</u>										
-											
1. Nickel Concentrate (Nickel Content 20 to 28%)	: 60.50 MT										
2. Caustic Soda Flakes	: 5.50 MT										

3. Solvent (Lonquest 801/P507) : 0.22 MT

and also clarified that the quantity of Nickel Concentrate may be varied according to Ni %age and the same may be accounted as per Customs Bill of Entry, where the quantity of Nickel Content is declared.

A clarification was sought from RLA, Mumbai, vide NC's letter dated 23.9.2011. The reply of RLA, Mumbai received vide letter dated 5.10.2011 who has stated that it is a Technical matter, was also kept in view by the Committee.

Based on the written recommendation forwarded by Technical Authority, DC(MSME) vide their U.O.No. 23(5)/2011-Chem dated 14.9.2011 the Committee decided to approve the case as under:-

Export Product

Nickel Sulphate (Solution Form) (Nickel Content 5 to 6%) : 220 MT

Import Item

Quantity

1. Nickel Concentrate (on 100% Nickel Content basis) : 1.095 Kg per one Kg of Nickel Metal
2. Caustic Soda Flakes : 0.025 Kg per Kg of export product
3. Solvent (Lonquest 801/P507) : 0.001 Kg per Kg of export product

Note: The actual requirement of Nickel Concentrate may be calculated on the percentage of Nickel content in export Nickel Sulphate (Solution Form) product and actual Nickel content in import Nickel Concentrate declared as per customs bill of entry.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

6	Case No.:6/26/83-ALC1/2011	Party Name:COLOURTEX INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00501/AM12/	RLA File :03/94/040/00572/AM11/	Lic.No/Date:0310594183 28.09.2010	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 14.11.2011. Accordingly the case may be re-listed on 23.11.2011.			

7	Case No.:8/30/83-ALC1/2010	Party Name:STERLITE TECHNOLOGIES LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM11/	RLA File :31/24/040/00110/AM11/	Lic.No/Date:3110045079 15.10.2010	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and noted that the TA, Deptt. of IT has given reminder to the firm requesting to furnish justification for the wastage of import items on 24.10.2011, stating that if no reply is received from the firm within 15 days the case may be treated as closed from DIT's side. Accordingly the case may be re-listed on 23.11.2011.			

8	Case No.:57/46/83-ALC1/2010	Party Name:BOSTIK INDIA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
	HQ File :01/83/050/00902/AM11/	RLA File :07/24/040/00425/AM10/	Lic.No/Date:0710074881 19.10.2010	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/45/2010-PC.II dated 12.9.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Polyurethane Adhesive 20% Solids	1 Kg	1. Adipic Acid 2. Methylene Di Isocyanate 3. 1,4 Butane Diol 4. Acetone 5. Methyl Ethyl Ketone 6. Toluene	0.1200 Kg 0.0300 Kg 0.0800 Kg 0.4500 Kg 0.2500 Kg 0.1200 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

9	Case No.:31/46/83-ALC1/2010	Party Name:LALITHA CHEM INDUSTRIES PVT.LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case deferred
	HQ File :01/83/050/00876/AM11/	RLA File :03/95/040/00639/AM11/	Lic.No/Date:0310603716 30.11.2010	Defer Date:
	Decision : The Committee considered the case as per agenda it was noted by the Committee that reply was received by TA. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 23.11.2011.			

	Case No.:23/38/83-ALC1/2010	Party Name:NICOMET INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
	HQ File :01/83/050/00702/AM11/	RLA File :03/95/040/00622/AM11/	Lic.No/Date:0310605941	Defer Date:

Decision : The Committee considered the case as per agenda. The Committee observed that the Technical Authority, DC(MSME), have examined the case from technical aspects and sought clarifications from the firm regarding the export product and import item of Nickel Concentrate. The firm vide the letter dated 26.8.2011 (copy enclosed) has clarified that their export product is 500 MT Nickel Sulphate (Solution Form) (Nickel Content 5 to 6%) instead of 25 MT Nickel Sulphate (Containing Nickel 25 MT). Accordingly the firm also revised the requirement of import items, as under:-

<u>Import Item</u>	<u>Quantity</u>
-	
1. Nickel Concentrate (Nickel Content 20 to 28%)	: 137.00 MT
2. Caustic Soda Flakes	: 12.50 MT
3. Solvent (Lonquest 801/P507)	: 0.50 MT

and also clarified that the quantity of Nickel Concentrate may be varied according to Ni %age and the same may be accounted as per Customs Bill of Entry, where the quantity of Nickel Content is declared.

A clarification was sought from RLA, Mumbai, vide NC's letter dated 23.9.2011. The reply of RLA, Mumbai received vide letter dated 5.10.2011, who has stated that it was a technical matter, was also kept in view by the Committee.

Based on the written recommendation forwarded by Technical Authority, DC(MSME) vide their U.O.No. 23(5)/2011-Chem dated 14.9.2011 the Committee decided to approve the case as under:-

Export Product

Nickel Sulphate (Solution Form) (Nickel Content 5 to 6%) : 500 MT

<u>Import Item</u>	<u>Quantity</u>
-	
1. Nickel Concentrate (on 100% Nickel Content basis)	: 1.095 Kg per one Kg of Nickel Metal
2. Caustic Soda Flakes	: 0.025 Kg per Kg of export product
3. Solvent (Lonquest 801/P507)	: 0.001 Kg per Kg of export product

Note: The actual requirement of Nickel Concentrate may be calculated on the percentage of Nickel content in export Nickel Sulphate (Solution Form) product and actual Nickel content in import Nickel Concentrate declared as per customs bill of entry.

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Case No.:4/40/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00730/AM11/	RLA File :10/24/040/00075/AM11/	Lic.No/Date:1010041251 23.12.2010	Defer Date:
Decision : The Committee considered the case as per agenda. Spices Board vide letter No.MKT/FNP/01/09-10/6329 dated 11.10.2011 clarified the position and confirmed the yeields to be approved, based on their recommendation, as per SAR report. Hence, based on the recommendation of Spices Board vide their letter No.(i) MKT/FNP/01/09-10/2093 dated 22.6.2011 (ii) MKT/FNP/01/09-10/2504 dated 22.7.2011 and (iii) MKT/FNP/01/09-10/6529 dated 25.10.2011, respectively, the Committee decided to approve the case as under:-			
Item of Export	Qty	Item of Import	Qty
(i) Oleoresin Black Pepper	5.57 MT	Light Black Pepper (Light Berries)	55.50 MT
(ii) Oleoresin Black Pepper	13.02 MT	Light Black Pepper (Light Berries)	130.22 MT
(iii) Oleoresin Black Pepper	1.35 MT	Light Black Pepper (Light Berries)	13.50 MT
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

12	Case No.:20/2/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00020/AM12/	RLA File :07/24/040/00390/AM11/	Lic.No/Date:0710076348 29.12.2010	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 23.5.2011. A another letter dated 12.8.2011 and 13.9.2011 issued by this office by E-Mail. Accordingly the case may be relisted on 23.11.2011			

13	Case No.:36/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00804/AM11/	RLA File :10/24/040/00094/AM11/	Lic.No/Date:1010041374 07.01.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

14	Case No.: 39/42/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00807/AM11/	RLA File :10/24/040/00095/AM11/	Lic.No/Date:1010041379 10.01.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

15	Case No.: 16/30/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00542/AM12/	RLA File :09/24/040/00467/AM11/	Lic.No/Date:0910045128 13.01.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

16	Case No.: 16/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00966/AM11/	RLA File :34/24/040/00249/AM11/	Lic.No/Date:3410029188 28.01.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to issue reminder to the firm. Reminder issued on 16.11.2011 (by E-Mail). Accordingly the case may be re-listed on 23.11.2011.			

17	Case No.: 17/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00967/AM11/	RLA File :34/24/040/00243/AM11/	Lic.No/Date:3410029187 28.01.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to issue reminder to the firm. Reminder issued on 16.11.2011 (by E-Mail). Accordingly the case may be re-listed on 23.11.2011.			

18	Case No.: 19/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00969/AM11/	RLA File :34/24/040/00242/AM11/	Lic.No/Date:3410029186 28.01.2011	Defer Date:23.11.2011

Decision :The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to issue reminder to the firm. Reminder issued on 16.11.2011 (by E-Mail). Accordingly the case may be re-listed on 23.11.2011.

19	Case No.:18/50/83-ALC1/2010	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00968/AM11/	RLA File :34/24/040/00253/AM11/	Lic.No/Date:3410029210 31.01.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to issue reminder to the firm. Reminder issued on 16.11.2011 (by E-Mail). Accordingly the case may be re-listed on 23.11.2011.			

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Case No.:4/46/83-ALC1/2010	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved																					
HQ File :01/83/050/00849/AM11/	RLA File :05/23/040/00310/AM11/	Lic.No/Date:0510283068 03.02.2011	Defer Date:																					
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 24.10.2011 the Committee decided to approve the case as under:- <u>Export Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>Insulated Glass (12 MM Thick Clear Float/Toughened Glass + 1.14 MM PVB Film + 16 MM Air Gap + 12 MM Thick Clear/Float/Toughened Glass + 1.14 MM PVB Film</td><td>1300 Sq. Meter</td></tr></table> <u>Import Item</u> <table><tr><th>S.No.</th><th>Description of Item</th><th>Quantity</th></tr><tr><td>1.</td><td>6 MM/Clear Float Glass</td><td>6032 Sq. mt.</td></tr><tr><td>2.</td><td>14.5 MM Bendable Spacer (Aluminium spacer)</td><td>Net + 2%</td></tr><tr><td>3.</td><td>14.5 MM Connector (Stainless Steel)</td><td>Net to Net</td></tr><tr><td>4.</td><td>Primary Sealant (Poly Iso Butylene)</td><td>8.67 grams/meter of net content of Aluminium spacer</td></tr></table>				S.No.	Description of Item	Quantity	1.	Insulated Glass (12 MM Thick Clear Float/Toughened Glass + 1.14 MM PVB Film + 16 MM Air Gap + 12 MM Thick Clear/Float/Toughened Glass + 1.14 MM PVB Film	1300 Sq. Meter	S.No.	Description of Item	Quantity	1.	6 MM/Clear Float Glass	6032 Sq. mt.	2.	14.5 MM Bendable Spacer (Aluminium spacer)	Net + 2%	3.	14.5 MM Connector (Stainless Steel)	Net to Net	4.	Primary Sealant (Poly Iso Butylene)	8.67 grams/meter of net content of Aluminium spacer
S.No.	Description of Item	Quantity																						
1.	Insulated Glass (12 MM Thick Clear Float/Toughened Glass + 1.14 MM PVB Film + 16 MM Air Gap + 12 MM Thick Clear/Float/Toughened Glass + 1.14 MM PVB Film	1300 Sq. Meter																						
S.No.	Description of Item	Quantity																						
1.	6 MM/Clear Float Glass	6032 Sq. mt.																						
2.	14.5 MM Bendable Spacer (Aluminium spacer)	Net + 2%																						
3.	14.5 MM Connector (Stainless Steel)	Net to Net																						
4.	Primary Sealant (Poly Iso Butylene)	8.67 grams/meter of net content of Aluminium spacer																						

		used or applied quantity whichever is less
5.	Poly Sulphide (Secondary Sealant)	126.67 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
6.	Poly Vinyl Butyral 0.76 MM	2.20 Sq. Meter/Sq. Meter of export product
7.	Poly Vinyl Butyral Film of Thickness 0.38 MM	2.20 Sq. Meter/Sq. Meter of export product
8.	Molecular Seive	3.8 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
9.	Ceramic Ink	0.015 Kg/Sq.Meter

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

21	Case No.:1/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00951/AM11/	RLA File :10/24/040/00121/AM11/	Lic.No/Date:1010041941 28.02.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

22	Case No.:3/50/83-ALC1/2010	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00953/AM11/	RLA File :10/24/040/00123/AM11/	Lic.No/Date:1010041943 28.02.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

23	Case No.:4/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00954/AM11/	RLA File :10/24/040/00116/AM11/	Lic.No/Date:1010041944 28.02.2011	Defer Date:23.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.

24	Case No.:5/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00955/AM11/	RLA File :10/24/040/00117/AM11/	Lic.No/Date:1010041945 28.02.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

25	Case No.:6/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00956/AM11/	RLA File :10/24/040/00118/AM11/	Lic.No/Date:1010041946 28.02.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

26	Case No.:7/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00957/AM11/	RLA File :10/24/040/00120/AM11/	Lic.No/Date:1010041948 28.02.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

27	Case No.:40/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00094/AM12/	RLA File :34/24/040/00291/AM11/	Lic.No/Date:3410029509 04.03.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to issue reminder to the firm. Reminder issued on 16.11.2011 (by E-Mail). Accordingly the case may be re-listed on 23.11.2011.			

	Case No.:41/6/83-ALC1/2011	Party Name:FUTURA CERAMICS PVT LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00095/AM12/	RLA File :34/24/040/00292/AM11/	Lic.No/Date:3410029510	Defer

28		04.03.2011	Date:23.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to issue reminder to the firm. Reminder issued on 16.11.2011 (by E-Mail). Accordingly the case may be re-listed on 23.11.2011.		

29	Case No.: 29/50/83-ALC1/2010	Party Name: PAN-CHEM CORPORATION,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Rejected
	HQ File :01/83/050/00979/AM11/	RLA File :03/95/040/00629/AM11/	Lic.No/Date:0310619863 07.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 15/7/2011 followed by reminder dated 13.9.2011 (by E-Mail) issued by this office. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.:26/50/83-ALC1/2010	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00976/AM11/	RLA File :10/24/040/00124/AM11/	Lic.No/Date:1010042037 08.03.2011	Defer Date:

Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided by Spices Board vide Letter No.MKT/FNP/04/10-11/6267 dt. 11.10.2011 stating that the weighted average yield comes to 19.62% (Ole.16.84% and Oil-2.78%) whereas the firm has applied at 15.5% (Ole 13% and Oil-2.5%) yield, the Committee decided to approve the case at 19.62% yield as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Light Black Pepper (Light Berries)	37.00 MT

Import Item

S.No.	Description of Item	Quantity
1.	Black Pepper Oleoresins	6.230 MT
2.	Black Pepper Oil	1.028 MT

This decision is applicable for this licence only.

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.

31	Case No.:31/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00981/AM11/	RLA File :10/24/040/00125/AM11/	Lic.No/Date:1010042054 09.03.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

32	Case No.:32/50/83-ALC1/2010	Party Name:SYNTHITE INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00982/AM11/	RLA File :10/24/040/00126/AM11/	Lic.No/Date:1010042067 09.03.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

33	Case No.:17/6/83-ALC1/2011	Party Name:THE METAL POWDER COMPANY LTD,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00071/AM12/	RLA File :35/24/040/00043/AM11/	Lic.No/Date:3510033309 25.03.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 25.5.2011. Application sent to DC(MSME), Metallurgy Division on 3.6.2011. Reminder U.O issue to DC(MSME) on 13.9.2011. Comments awaited Accordingly the case may be re-listed on 23.11.2011.			

34	Case No.:7/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
	HQ File :01/83/050/00275/AM12/	RLA File :03/94/040/01159/AM11/	Lic.No/Date:0310624086 29.03.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/64/2011-Chem.II dated 18.10.2011 the Committee decided to approve the case as under:-			
Export Item		Qty.	Import Item	Qty.
Chemical – Fuel Additives		1 Kg	As approved by Norms Committee-4	-Do-

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

35	Case No.: 6/2/83-ALC1/2011	Party Name:PLUS PAPER FOODPAC LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Rejected
	HQ File :01/83/050/00006/AM12/	RLA File :03/95/040/00884/AM11/	Lic.No/Date:0310624198 30.03.2011	Defer Date:
	Decision :The Committee considered the case as per agenda and decided to reject the case as the firm has not given reply to D/L dated 1/8/2011 issued by DIPP by E-mail followed by reminder dated 13.9.2011 (by E-Mail) issued by this office . RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

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Case No.: 11/14/83-ALC1/2011	Party Name:EASTERN PETROLEUM PVT.LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Approved
HQ File :01/83/050/00279/AM12/	RLA File :03/94/040/01087/AM11/	Lic.No/Date:0310625327 06.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/30/2010-PC.II dated 7.9.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Easttopet 60 (Sodium Petroleum Sulphonate)	1 Kg	Base Oil	0.876 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:36/6/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00090/AM12/	RLA File :10/24/040/00139/AM11/	Lic.No/Date:1010042460 07.04.2011	Defer Date:
Decision : The Committee considered the case as per agenda. On the basis of written recommendation provided of Spices Board vide Letter No.MKT/FNT/03/09-10/6583 dt. 25.10.2011 stating that the weighted average yield comes to 1.14% whereas the firm has applied at 2.5% yield, the Committee decided to approve the case at 2.5% yield as under:-			
Item of Export	Qty	Item of Import	Qty
Turmeric Oleoresin 95%	5.86 MT	Turmeric	234.43 MT

(Curcumin Powder)			
This decision is applicable for this licence only. RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of Norms Committee.			

38	Case No.: 5/14/83-ALC1/2011	Party Name:DORF-KETAL CHEMICALS INDIA PVT.LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Approved
	HQ File :01/83/050/00273/AM12/	RLA File :03/94/040/00033/AM12/	Lic.No/Date:0310626956 18.04.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/64/2011-Chem.II dated 25.10.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Chemical – Dispersant	1 Kg	As approved by Norms Committee-4	-Do-
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

39	Case No.: 11/18/83-ALC1/2011	Party Name:ANMOL CHEMICALS	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Approved
	HQ File :01/83/050/00341/AM12/	RLA File :03/94/040/00735/AM11/	Lic.No/Date:0310629151 03.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/ /2008-Chem.III dated 5.1.2010 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Ammonium Chloride Bars 50% Purity	1 Kg	Ammonium Chloride 99% in Powder Form	0.500 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

40	Case No.: 35/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00365/AM12/	RLA File :17/24/040/00092/AM09/	Lic.No/Date:1710004025 06.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

41	Case No.:6/18/83-ALC1/2011	Party Name:AARTI INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved								
	HQ File :01/83/050/00336/AM12/	RLA File :03/94/040/00077/AM12/	Lic.No/Date:0310631393 16.05.2011	Defer Date:								
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/63/2008-Chem.II dated 13.9.2010 the Committee decided to approve the case as under:-											
	<table><tr><td>Export Item</td><td>Qty.</td><td>Import Item</td><td>Qty.</td></tr><tr><td>Sodium Lauryl Ether Sulphate (70%)</td><td>1 Kg</td><td>Lauryl Alcohol Ethoxylate</td><td>0.534 Kg</td></tr></table>				Export Item	Qty.	Import Item	Qty.	Sodium Lauryl Ether Sulphate (70%)	1 Kg	Lauryl Alcohol Ethoxylate	0.534 Kg
	Export Item	Qty.	Import Item	Qty.								
Sodium Lauryl Ether Sulphate (70%)	1 Kg	Lauryl Alcohol Ethoxylate	0.534 Kg									
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.												

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Case No.: 39/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Approved
HQ File :01/83/050/00369/AM12/	RLA File :17/24/040/00042/AM11/	Lic.No/Date:1710004061 16.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/13/2011-Chem.II dated 24.10.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Gastalk – 16-SAP (Styrenated Phenol 20 moles Ethoxylate) (Appearance: Pale Yellow Liquid)	1 Kg	1. Styrene Monomer (Colourless oily Liquid) 2. Ethylene Oxide (Colourless clear liquid) 3. Phenol (White Crystalline Mass)	0.084 Kg 0.750 Kg 0.160 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

43	Case No.: 23/14/83-ALC1/2011	Party Name:PI INDUSTRIES LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00291/AM12/	RLA File :13/24/040/00006/AM12/	Lic.No/Date:1310035427 19.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm vide letter dated 14.11.2011. Accordingly the case may be relisted on 23.11.2011

44	Case No.:17/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00347/AM12/	RLA File :03/94/040/00165/AM12/	Lic.No/Date:0310631940 19.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

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Case No.:14/18/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00344/AM12/	RLA File :03/94/040/01013/AM11/	Lic.No/Date:0310632074 20.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.Nil dated 27.10.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Spearmint Oil	1 Kg	1. L-Carvone 2. Eucalyptus Oil 3. Dihydro Carvyl Acetate 4. Dihydroca-Rveol 5. Dihydroca-Rvone 6. Carveol	0.612 Kg 0.288 Kg 0.029 Kg 0.029 Kg 0.030 kg 0.030 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

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Case No.:15/18/83-ALC1/2011	Party Name:GARGI HUTTENES ALBERTUS PVT. LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00345/AM12/	RLA File :03/94/040/01107/AM11/	Lic.No/Date:0310632197 20.05.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(PC.Div.) vide U.O.No.46011/197/2005-PC-II dated 24.10.2011 the Committee decided to approve the case as under:-			
Export Item	Qty.	Import Item	Qty.
Activator 4108 (Poly – Isocyanate Resin	1 Kg	4,4 Di-Phenyl Methane Di-Isocyanate (M.D.I)	0.85 Kg

	Containing 85% MDI)		
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.		

47	Case No.:13/18/83-ALC1/2011	Party Name:ALBRIGHT & WILSON CHEMICALS INDIA LIMITED,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
	HQ File :01/83/050/00343/AM12/	RLA File :03/94/040/00174/AM12/	Lic.No/Date:0310632426 23.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/6/2004-Ch.II dated 2.9.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Sodium Lauryl Ether Sulphate 2 mole 70% Paste	1 Kg	1. Lauryl Myristyl Alcohol 2. Ethylene Oxide	0.372 Kg 0.169 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

48	Case No.:19/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00349/AM12/	RLA File :03/94/040/00167/AM12/	Lic.No/Date:0310632438 23.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 23.11.2011			

49	Case No.:16/18/83-ALC1/2011	Party Name:GALAXY SURFACTANTS LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00346/AM12/	RLA File :03/94/040/00325/AM11/	Lic.No/Date:0310632605 24.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 13.9.2011 issued by Deptt. of C&PC(Chem.Div.). Reminder dated 16.11.2011 issued by this office. Accordingly the case may be re-listed on 23.11.2011..			

50	Case No.:21/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00351/AM12/	RLA File :03/94/040/00169/AM12/	Lic.No/Date:0310632544 24.05.2011	Defer Date:23.11.2011

Decision :The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.10.2011 and defer consideration of the case for four weeks.. Accordingly the case may be re-listed on 23.11.2011.

51	Case No.:25/18/83-ALC1/2011	Party Name:CLARIANT CHEMICALS [INDIA] LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00355/AM12/	RLA File :03/94/040/00184/AM12/	Lic.No/Date:0310632535 24.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda. As requested by TA, Deptt. of C&PC(Chem.Div), the Committee decided to defer the case for four weeks. Accordingly the case may be re-listed on 23.11.2011			

52	Case No.:1/10/83-ALC1/2011	Party Name:ITC LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00181/AM12/	RLA File :09/24/040/00042/AM12/	Lic.No/Date:0910046897 25.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of information from the firm to the D/L dated 1.9.2011 (E-mail) issued by DIPP. Reminder dated 14.10.2011 (by E-Mail) issued by this office. Accordingly the case may be re-listed on 26.10.2011.			

53	Case No.:18/18/83-ALC1/2011	Party Name:HI-TECH OFFICE SYSTEMS	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00348/AM12/	RLA File :03/94/040/00118/AM12/	Lic.No/Date:0310632729 25.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to DIPP on 1.11.2011. As requested by TA, Committee decided 1to defer consideration of the case for four weeks to enable TA to examine the case. Accordingly the case may be re-listed on 23.11.2011.			

54	Case No.:8/18/83-ALC1/2011	Party Name:BAYER CROPSCIENCE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00338/AM12/	RLA File :03/94/040/00097/AM12/	Lic.No/Date:0310633138 27.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 28.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case Accordingly the case may be re-listed on 23.11.2011.			

55	Case No.: 13/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00281/AM12/	RLA File :10/24/040/00016/AM12/	Lic.No/Date:1010043319 31.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

56	Case No.: 14/14/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00282/AM12/	RLA File :10/24/040/00015/AM12/	Lic.No/Date:1010043313 31.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

57	Case No.: 29/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00359/AM12/	RLA File :17/24/040/00022/AM11/	Lic.No/Date:1710004115 31.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

58	Case No.: 32/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Deferred
	HQ File :01/83/050/00362/AM12/	RLA File :17/24/040/00047/AM10/	Lic.No/Date:1710004113 31.05.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

59	Case No.: 34/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status: Case Approved
	HQ File :01/83/050/00364/AM12/	RLA File :17/24/040/00047/AM11/	Lic.No/Date:1710004117 31.05.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/13/2011-Ch.II dated 24.10.2011 the Committee decided to approve the case as under:-			

59	Export Item	Qty.	Import Item	Qty.
	Polyoxyethylene Nonyl Phenol (Product 3013) (Colourless to pale yellow clear Liquid)	1 Kg	1. Ethylene Oxide (Colourless clear liquid) 2. Nonyl Phenol (Colourless Viscous Liquid)	0.705 Kg 0.294 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

60	Case No.:40/18/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00370/AM12/	RLA File :17/24/040/00014/AM10/	Lic.No/Date:1710004112 31.05.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011				

Case No.:15/10/83-ALC1/2011	Party Name:GURIND GLASS PVT, LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00195/AM12/	RLA File :05/23/040/00051/AM12/	Lic.No/Date:0510292335 01.06.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 24.10.2011, taking cue from SION A-1060 and 2091, the Committee decided to approve the case as under:-			
<u>Export Item</u>			
S.No.	Description of Item	Quantity	
1.	Insulated Glass (6 MM Thick Clear Float Toughened Glass + 1.14 MM PVB Film + 6 MM Thick Toughened Mint Green Glass + 25 MM Air Gap filled with Argon Gas + 8 MM Thick Toughened/Clear Glass	1 Sq. Meter	
<u>Import Item</u>			
S.No.	Description of Item	Quantity	
1.	Relevant 6 MM clear Float Glass	1.08 Sq.Mt./Sq.Mt. content in export	

2.	Relevant 6 MM Mint Green Float glass	1.08 Sq.Mt./Sq.Mt. content in export
3.	Relevant 8 MM clear float glass	1.08 Sq.Mt./Sq.Mt. content in export
4.	Relevant 25 MM Straight Standard Spacer (Aluminium Spacer)	Net + 2%
5.	25 MM Connector (Stainless Steel)	Net to net
6.	Primary Sealant (Poly Iso Butylene/Butyl)	16.67 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
7.	Silicon Sealant (Secondary Sealant)	198 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
8.	Poly Vinyl Butyral Film of Thickness 1.14 MM	1.10 Sq. Meter
9.	Molecular Seive 0.5 0.9 MM	5.96 grams/meter of net content of Aluminium spacer used or applied quantity whichever is less
10.	Ceramic Ink (Black and White)	.015 x 2953 = 44.29 Kg

Export Item (2)

S.No.	Description of Item	Quantity
1.	Double Layer Laminated Safety Glass (8 MM Thick Clear Toughened Glass + 1.52 PVB Lamination + 8 MM clear Toughened Clear Glass)	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Relevant 8 MM clear Float Glass	1.20 Sq.Mt./Sq.Mt. content in export
2.	Poly Vinyl Butyral Thickness 1.52 MM	1.10 Sq.Mt./Sq.Mt. content in

export

Export Item (3)

S.No.	Description of Item	Quantity
1.	12 MM Thick Clear Toughened Glass	1 Sq. Meter

Import Item

S.No.	Description of Item	Quantity
1.	Relevant 12 MM Thick clear Float Glass	1.06 Sq.Mt./Sq.Mt. content in export

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE

Case No.:12/14/83-ALC1/2011

Party Name:ATLANTIC CARE CHEMICALS

Meet No/Date:30/83-ALC1/2011
26.10.2011

Status:Case Approved

HQ File :01/83/050/00280/AM12/

RLA File :10/24/040/00019/AM12/

Lic.No/Date:1010043355
01.06.2011

Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of Biotechnology vide their letter No.BT/IL/05/338/2011-PID dated 11.4.2011 the Committee decided to approve the case on repeat basis, as under:-

Export Item	Qty.	Import Item	Qty.
Novowash Biobleach	1 MT	1. Indistar Active (Concentrated Laccase Enzyme) 2. Indistar Control (Catalyst for Enzyme)	0.12 MT 0.05 MT

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:15/14/83-ALC1/2011

Party Name:EMAMI LIMITED,

Meet No/Date:30/83-ALC1/2011
26.10.2011

Status:Case
Deferred

HQ File :01/83/050/00283/AM12/

RLA File :02/24/040/00026/AM12/

Lic.No/Date:0210159766
01.06.2011

Defer
Date:23.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm vide letter dated 16.11.2011. Accordingly the case may be relisted on 23.11.2011

64	Case No.:1/18/83-ALC1/2011	Party Name:FLEXITUFF INTERNATIONAL LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00331/AM12/	RLA File :11/24/040/00012/AM12/	Lic.No/Date:1110024841 01.06.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

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Case No.:19/14/83-ALC1/2011	Party Name:CENTURY TEXTILES AND INDUSTRIES LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved												
HQ File :01/83/050/00287/AM12/	RLA File :02/24/040/00027/AM12/	Lic.No/Date:0210159940 02.06.2011	Defer Date:												
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 24.10.2011 the Committee decided to approve the case as under:- <u>Export Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Writing and Printing Paper ...(Plain Paper)</td><td>1 MT</td></tr></table> <u>Import Item</u> <table><tr><td>S.No.</td><td>Description of Item</td><td>Quantity</td></tr><tr><td>1.</td><td>Waste paper.... Coated Book Stock (Grade 43)/Sorted Office Paper (Grade 37), Multi Grade/Multi Print, Moisture Content 10+-2%</td><td>1.39 MT/MT of export product</td></tr></table> RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				S.No.	Description of Item	Quantity	1.	Writing and Printing Paper ...(Plain Paper)	1 MT	S.No.	Description of Item	Quantity	1.	Waste paper.... Coated Book Stock (Grade 43)/Sorted Office Paper (Grade 37), Multi Grade/Multi Print, Moisture Content 10+-2%	1.39 MT/MT of export product
S.No.	Description of Item	Quantity													
1.	Writing and Printing Paper ...(Plain Paper)	1 MT													
S.No.	Description of Item	Quantity													
1.	Waste paper.... Coated Book Stock (Grade 43)/Sorted Office Paper (Grade 37), Multi Grade/Multi Print, Moisture Content 10+-2%	1.39 MT/MT of export product													

	Case No.:23/18/83-ALC1/2011	Party Name:JINDAL DRUGS LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
	HQ File :01/83/050/00353/AM12/	RLA File :03/94/040/00239/AM12/	Lic.No/Date:0310636340 15.06.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC (Chem.Div.) vide U.O.No.Nil dated 27.10.2011 the Committee decided to approve the case as under:-			

66	Export Item	Qty.	Import Item	Qty.
	Spearmint Oil	1 Kg	1. L-Carvone 2. Eucalyptus Oil 3. Dihydro Carvyl Acetate 4. Dihydroca-Rveol 5. Dihydroca-Rvone 6. Carveol	0.612 Kg 0.288 Kg 0.029 Kg 0.029 Kg 0.030 kg 0.030 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

67	Case No.:21/14/83-ALC1/2011	Party Name:UNI KLINGER LIMITED,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00289/AM12/	RLA File :31/83/040/00058/AM12/	Lic.No/Date:3110048882 27.06.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda. The firm has requested to allow some time to give reply to the D/L. The Committee decided to defer consideration of the case for four weeks. Accordingly the case may be re-listed on 23.11.2011.			

68	Case No.:15/30/83-ALC1/2011	Party Name:UNIVERSAL OLEORESINS	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00541/AM12/	RLA File :10/24/040/00020/AM12/	Lic.No/Date:1010044058 05.07.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

69	Case No.:12/30/83-ALC1/2011	Party Name:HPL ADDITIVES LIMITED(FORMERLY KNOWN HIGH POLYMER	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00538/AM12/	RLA File :05/23/040/00150/AM12/	Lic.No/Date:0510296887 18.07.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

70	Case No.:10/30/83-ALC1/2011	Party Name:JESONS INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00536/AM12/	RLA File :03/94/040/00400/AM12/	Lic.No/Date:0310645888 03.08.2011	Defer Date:23.11.2011

Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011

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Case No.:15/26/83-ALC1/2011	Party Name:JOHNSON MATTHEY CHEMICALS INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00510/AM12/	RLA File :06/24/040/00027/AM12/	Lic.No/Date:0610023200 09.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/94/2007-Ch.II dated 29.10.2010 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Catalyst 32-5 (Containing Zinc Oxide 89.5% minimum)	1 Kg	1. Zinc Oxide (Chemical) 2. Zinc Carbonate (Chemical) 3. Cement Fondu (Chemical)	0.805 Kg 0.270 Kg 0.086 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

72	Case No.:11/26/83-ALC1/2011		Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00506/AM12/		RLA File :10/24/040/00040/AM12/	Lic.No/Date:1010044825 10.08.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.				

73	Case No.:12/26/83-ALC1/2011		Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00507/AM12/		RLA File :10/24/040/00039/AM12/	Lic.No/Date:1010044823 10.08.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.				

	Case No.:20/26/83-ALC1/2011		Party Name:KUSA CHEMICALS PVT. LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00515/AM12/		RLA File :34/24/040/00094/AM12/	Lic.No/Date:3410031266	Defer

74			11.08.2011	Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011				

75	Case No.:22/26/83-ALC1/2011	Party Name:FEROLITE JOINTINGS LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00517/AM12/	RLA File :05/23/040/00184/AM12/	Lic.No/Date:0510299517 11.08.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

76	Case No.:9/30/83-ALC1/2011	Party Name:KALPATARU ORGANICS PVT. LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00535/AM12/	RLA File :03/94/040/00378/AM12/	Lic.No/Date:0310648497 12.08.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

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Case No.:11/30/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00537/AM12/	RLA File :03/94/040/00403/AM12/	Lic.No/Date:0310648309 12.08.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/91/2008-Ch.II dated 5.1.2010 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Desulphurisation Catalyst (DS-90 E) Zinc Oxide Catalyst)	1 Kg	1. Zinc Oxide	0.800 Kg
		2. Aluminium Hydroxide	0.100 Kg
		3. Acetic Acid	0.040 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:9/26/83-ALC1/2011	Party Name:ASIAN GRANITO INDIA LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
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Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 24.10.2011 the Committee decided to approve the case as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Calcareous Tiles/Slabs (12 MM to 30 MM Thick) without Glass Chips containing Min. 8% resin	1 MT

Import Item

S.No.	Description of Item	Quantity
1.	Rough Marble Aggregate Stones/Broken Stones of irregular sizes, uneven shapes and various colours arising from mining waste in lumps/pebbles/calcite sand other than "rough marble blocks/slabs subject to condition that no stone size shall exceed 0.99 cubic meter	1.1764 MT
2.	Colour pigments	Upto 2% of FOB
3.	Consumables : diamond tools, diamond segments and abrasives	Upto 5% of FOB

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

Case No.:21/26/83-ALC1/2011

Party Name:KAICO DEER ABRASIVE P LTD

Meet No/Date:30/83-ALC1/2011
26.10.2011

Status:Case
Deferred

HQ File :01/83/050/00516/AM12/

RLA File :05/23/040/00191/AM12/

Lic.No/Date:0510299633
16.08.2011

Defer
Date:23.11.2011

Decision :The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011

Case No.:26/30/83-ALC1/2011

Party Name:SUDARSHAN CHEMICAL
INDUSTRIES LTD

Meet No/Date:30/83-ALC1/2011
26.10.2011

Status:Case
Approved

80	HQ File :01/83/050/00552/AM12/	RLA File :31/83/040/00089/AM12/	Lic.No/Date:3110049802 18.08.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/2/2006-Ch.II dated 27.4.2011 the Committee decided to approve the case as under:-			
	Export Item	Qty.	Import Item	Qty.
	Pigment Red 264 (CI No.561300)	1 Kg	1. P-Phenyl Benzonitrile 2. Tertiary Amyl Alcohol 3. Dicyclohexyl Succinate	1.137 Kg 0.358 Kg 0.915 Kg
	RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

81	Case No.:1/22/83-ALC1/2011	Party Name:HERBERT BROWN PHARMACEUTICAL & RESEARCH LABS	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00416/AM12/	RLA File :03/94/040/00456/AM12/	Lic.No/Date:0310649392 19.08.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.11.2011.			

82	Case No.:4/22/83-ALC1/2011	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00419/AM12/	RLA File :03/95/040/00559/AM11/	Lic.No/Date:0310649480 19.08.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

83	Case No.:7/22/83-ALC1/2011	Party Name:SPECIALITY PACKAGING,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00422/AM12/	RLA File :03/95/040/00312/AM12/	Lic.No/Date:0310649802 23.08.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

	Case No.:7/26/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
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84	HQ File :01/83/050/00502/AM12/	RLA File :10/24/040/00041/AM12/	Lic.No/Date:1010045004 23.08.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.			

85	Case No.:19/26/83-ALC1/2011	Party Name:SECURE PRINT SOLUTIONS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00514/AM12/	RLA File :02/24/040/00092/AM12/	Lic.No/Date:0210164474 23.08.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011				

86	Case No.:14/26/83-ALC1/2011	Party Name:RISE CHEMICAL INDUSTRIES	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00509/AM12/	RLA File :06/24/040/00028/AM12/	Lic.No/Date:0610023398 24.08.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 13.10.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.11.2011.				

87	Case No.:1/30/83-ALC1/2011	Party Name:ASAHI INDIA GLASS LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00527/AM12/	RLA File :03/94/040/00449/AM12/	Lic.No/Date:0310650263 25.08.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011				

88	Case No.:8/26/83-ALC1/2011	Party Name:HERBAL SUPPLEMENTS PVT. LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00503/AM12/	RLA File :10/24/040/00044/AM12/	Lic.No/Date:1010045099 26.08.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Spices Board on 13.10.2011. Accordingly the case may be re-listed on 23.11.2011.				

	Case No.:18/26/83-ALC1/2011	Party Name:HINDALCO INDUSTRIES LIMITED	Meet No/Date:30/83-ALC1/2011	Status:Case
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		26.10.2011	Approved
HQ File :01/83/050/00513/AM12/	RLA File :02/24/040/00083/AM12/	Lic.No/Date:0210164732 26.08.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 24.10.2011 the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Soderberg Paste (Technical Characteristics:- Green Paste (Properties): Apparent Density-1.55 to 1.60 Gr/cc, Ash-1.00 Wt% Max., Plasticity-31 to 55%; Baked Paste (Properties): Apparent Density-1.45 Gr/cc Min., Real Density-2-02 Gr/cc Min., Porosity-29)	1 Kg

Import Item

S.No.	Description of Item	Quantity
1.	Calcined Petroleum Coke (Technical Characteristics:- Moisture-0.10 wt.% max., Volatile Matter – 0.40 wt.% max., Ash – 0.50 wt.% max., Sulphur – 1.25 wt.% max., Silicon – 0.05 wt.% max., Iron-0.04 wt.% max., Nickel-0.03 wt.% max., Vanadium-0.03 wt.% max., Real De)	0.7572 Kg
2.	Coal Tar Pitch (Technical Characteristics :- Water Content-0.10% max., Coking Value-53% min., Ash-0.5% max., Specific Gravity-1.28 to 1.30 Insoluble in Toluene-30% min., Insoluble in Quinolene-8 to 12% Beta Resin [by difference]-20%)	0.2448 Kg
	Total	1.0020 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

90	Case No.:4/30/83-ALC1/2011	Party Name:RELIANCE INDUSTRIES LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00530/AM12/	RLA File :03/95/040/00359/AM12/	Lic.No/Date:0310650646 26.08.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

91	Case No.:2/30/83-ALC1/2011		Party Name:SAMRAT PHARMACHEM LTD		Meet No/Date:30/83-ALC1/2011 26.10.2011		Status:Case Approved	
	HQ File :01/83/050/00528/AM12/		RLA File :03/95/040/00426/AM12/		Lic.No/Date:0310650907 30.08.2011		Defer Date:	
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/17/2010-Ch.II dated 29.3.2010 the Committee decided to approve the case on repeat basis as under:-							
	Export Item		Qty.	Import Item		Qty.		
	Cuprous Iodide		1 Kg	Iodine Crude		0.700 Kg		
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.								

92	Case No.:3/30/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00529/AM12/	RLA File :03/95/040/00411/AM12/	Lic.No/Date:0310650928 30.08.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

93	Case No.:18/30/83-ALC1/2011	Party Name:KANDLA ENERGY AND CHEMICALS LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00544/AM12/	RLA File :05/23/040/00203/AM12/	Lic.No/Date:0510301008 02.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

	Case No.:14/30/83-ALC1/2011	Party Name:WEMBLEY LABORATORIES LTD.	Meet No/Date:30/83-ALC1/2011	Status:Case
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94			26.10.2011	Deferred
	HQ File :01/83/050/00540/AM12/	RLA File :05/24/040/00193/AM12/	Lic.No/Date:0510301266 05.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

95	Case No.:17/30/83-ALC1/2011	Party Name:BRILLIANT PRINTERS PVT.LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00543/AM12/	RLA File :07/24/040/00202/AM12/	Lic.No/Date:0710082085 07.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

96

Case No.:27/30/83-ALC1/2011	Party Name:COOKSON INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00553/AM12/	RLA File :04/24/040/00158/AM12/	Lic.No/Date:0410127862 08.09.2011	Defer Date:

Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 24.10.2011 the Committee decided to approve the case on repeat basis as under:-

Export Item

S.No.	Description of Item	Quantity
1.	Flux EF 6100 (containing Iso Propyl Alcohol 97.25% w/v min., Rosin and other solids 2.75% w/v min)	1 Litre

Import Item

S.No.	Description of Item	Quantity
1.	ISO PROPYL ALCOHOL (Water white liquid specific gravity 0.7825 ± 0.0025 @ 25 Deg. C; Assay:99.7% by wt. min. colour, APHA : 10 max)	0.7838 Kg

RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.

97	Case No.:28/30/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00554/AM12/	RLA File :17/24/040/00041/AM12/	Lic.No/Date:1710004515 08.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

98	Case No.:29/30/83-ALC1/2011	Party Name:ESTEEM INDUSTRIES PVT. LTD,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00555/AM12/	RLA File :17/24/040/00045/AM12/	Lic.No/Date:1710004499 08.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

99	Case No.:1/26/83-ALC1/2011	Party Name:ROHA DYE CHEM PVT. LIMITED,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00496/AM12/	RLA File :03/95/040/00473/AM12/	Lic.No/Date:0310653506 14.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.11.2011.			

100	Case No.:2/26/83-ALC1/2011	Party Name:NAWAL PRAKASH AVIKEM PVT.LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00497/AM12/	RLA File :03/95/040/00386/AM12/	Lic.No/Date:0310653512 14.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

101	Case No.:13/30/83-ALC1/2011	Party Name:FICUS PAX PVT. LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00539/AM12/	RLA File :07/24/040/00226/AM12/	Lic.No/Date:0710082304 14.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard			

copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011

102	Case No.:20/30/83-ALC1/2011	Party Name:SATYAM POLY PLAST	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00546/AM12/	RLA File :13/24/040/00017/AM12/	Lic.No/Date:1310036749 14.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

103	Case No.:21/30/83-ALC1/2011	Party Name:PARIJAT INDUSTRIES (INDIA) PVT.LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
	HQ File :01/83/050/00547/AM12/	RLA File :33/24/040/00012/AM12/	Lic.No/Date:3310019895 14.09.2011	Defer Date:
	Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.15022/11/2010-Ch.II dated 19.5.2011 the Committee decided to approve the case on repeat basis as under:-			
	Export Item	Qty.	Import Item	Qty.
	Clodinafop 15% WP (Piroxofop-proparyl (Clodinafop-Propargyl) 15% WP)	1 Kg	1. R-Hydroxyphenoxy Propionic Acid	0.114 Kg
			2. Potassium Carbonate	0.193 Kg
			3. 5-Chloro-2,3 difluoropyridine	0.094 Kg
			4. Propargyl Chloride	0.055 Kg
			5. Cloquintocet - mexyl	0.038 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.				

104	Case No.:4/26/83-ALC1/2011	Party Name:JELL PHARMACEUTICALS PVT. LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00499/AM12/	RLA File :03/94/040/00326/AM12/	Lic.No/Date:0310654257 16.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

Case No.:3/26/83-ALC1/2011

Partv Name:EXCEL CROP CARE LIMITED

Meet No/Date:30/83-ALC1/2011

Status:Case

105			26.10.2011	Deferred
	HQ File :01/83/050/00498/AM12/	RLA File :03/94/040/00468/AM12/	Lic.No/Date:0310654249 16.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

106	Case No.:5/26/83-ALC1/2011	Party Name:BHAVIN INDUSTRIES	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00500/AM12/	RLA File :03/94/040/00452/AM12/	Lic.No/Date:0310654275 16.09.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

107

Case No.:19/30/83-ALC1/2011	Party Name:KHYA TI CHEMICALS PVT. LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
HQ File :01/83/050/00545/AM12/	RLA File :08/24/040/00141/AM12/	Lic.No/Date:0810103640 16.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by Deptt. of C&PC(Chem.Div.) vide U.O.No.14010/7/2007-Ch.II dated 27.1.2010 the Committee decided to approve the case on repeat basis as under:-			
Export Item	Qty.	Import Item	Qty.
Optical Whitening Agent, C.I. Fluorescent Brightner 353 (Lemonite MST) (Assay 20%)	1 Kg	1. Cyanuric Chloride	0.066 Kg
		2. Aniline 2,5-Disulphonic Acid	0.091 Kg
		3. 4,4 Diamino Stilbene, 2,2-Disulphonic Acid	0.066 Kg
		4. Morpholine	
		5. Diethanolamine	0.038 Kg
		6. Monoethylene Glycol	0.038 Kg
		7. Polyethylene Glycol	0.100 Kg
			0.150 Kg
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

	Case No.:16/26/83-ALC1/2011	Party Name:A.M.TODD COMPANY INDIA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
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108	HQ File :01/83/050/00511/AM12/	RLA File :03/94/040/00531/AM12/	Lic.No/Date:0310654536 19.09.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011				

109	Case No.:17/26/83-ALC1/2011	Party Name:SHOGUN ORGANICS LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case deferred
	HQ File :01/83/050/00512/AM12/	RLA File :03/95/040/00480/AM12/	Lic.No/Date:0310654745 20.09.2011	Defer Date:
Decision : The Committee considered the case as per agenda and noted that hard copy from the firm has been received and sent to Deptt. of C&PC(Chem.Div) on 1.11.2011. As requested by TA, Committee decided to defer consideration of the case for four weeks to enable TA to examine the case.. Accordingly the case may be re-listed on 23.11.2011.				

110	Case No.:8/30/83-ALC1/2011	Party Name:PLANT LIPIDS PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00534/AM12/	RLA File :10/24/040/00045/AM12/	Lic.No/Date:1010045464 22.09.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for wants of comments from the Spices Board. Accordingly the case may be re-listed on 23.11.2011.				

111	Case No.:5/30/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00531/AM12/	RLA File :03/95/040/00557/AM12/	Lic.No/Date:0310658387 07.10.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011				

	Case No.:7/30/83-ALC1/2011	Party Name:SAERTEX INDIA PRIVATE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
	HQ File :01/83/050/00533/AM12/	RLA File :31/83/040/00142/AM12/	Lic.No/Date:3110050925 10.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and in view of the written recommendation forwarded by DIPP vide their U.O.No. Nil dated 24.10.2011 the Committee decided to approve the case on repeat basis as under:- <u>Export Item</u>				

112	S.No.	Description of Item	Quantity
	1.	Stitch Bonded Fabrics (of Glass Fibre)	1.000 Kg
	<u>Import Item</u>		
	S.No.	Description of Item	Quantity
	1.	E-Glass PPG 2002 600 TEX (Glass Fibre)	1.05 Kg/Kg content in export
	2.	NTY 2002 7300 Tray (Glass Fibre)	1.05 Kg/Kg content in export
RLA concerned may take necessary action under Para 4.7 of HBP as per above decision of NORMS COMMITTEE.			

113	Case No.:6/30/83-ALC1/2011	Party Name:EXCEL CROP CARE LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00532/AM12/	RLA File :03/94/040/00581/AM12/	Lic.No/Date:0310658742 11.10.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

114	Case No.:22/30/83-ALC1/2011	Party Name:VVF LIMITED,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00548/AM12/	RLA File :03/95/040/00590/AM12/	Lic.No/Date:0310659527 13.10.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

115	Case No.:23/30/83-ALC1/2011	Party Name:VVF LIMITED,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00549/AM12/	RLA File :03/95/040/00591/AM12/	Lic.No/Date:0310659531 13.10.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

	Case No.:24/30/83-ALC1/2011	Party Name:STERLING AUXILIARIES PVT LTD	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
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116	HQ File :01/83/050/00550/AM12/	RLA File :03/95/040/00571/AM12/	Lic.No/Date:0310659426 13.10.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011				

117	Case No.:25/30/83-ALC1/2011	Party Name:SABERO ORGANICS GUJARAT LIMITED	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Approved
	HQ File :01/83/050/00551/AM12/	RLA File :03/95/040/00216/AM12/	Lic.No/Date:0310659439 13.10.2011	Defer Date:
Decision : The Committee considered the case as per agenda and noted that RLA, Mumbai letter No.03/95/40/216/AM12 dated 13/10/2010 has intimated that the licence has been issued on repeat basis under para 4.7.1 & 4.7.2 of HBP and decided to withdrawn the case.				

118	Case No.:30/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00556/AM12/	RLA File :03/94/040/00556/AM12/	Lic.No/Date:0310659771 14.10.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011				

119	Case No.:31/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00557/AM12/	RLA File :03/94/040/00562/AM12/	Lic.No/Date:0310659803 14.10.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011				

120	Case No.:32/30/83-ALC1/2011	Party Name:FILTRA CATALYSTS & CHEMICALS LTD.,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00558/AM12/	RLA File :03/94/040/00635/AM12/	Lic.No/Date:0310660132 17.10.2011	Defer Date:23.11.2011
Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011				

	Case No.:33/30/83-ALC1/2011	Party Name:FILTRA CATALYSTS &	Meet No/Date:30/83-ALC1/2011	Status:Case
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121		CHEMICALS LTD.,	26.10.2011	Deferred
	HQ File :01/83/050/00559/AM12/	RLA File :03/94/040/00634/AM12/	Lic.No/Date:0310660135 17.10.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

122	Case No.:34/30/83-ALC1/2011	Party Name:KAYGEE-LOPAREX INDIA PVT. LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00560/AM12/	RLA File :03/94/040/00632/AM12/	Lic.No/Date:0310660288 18.10.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

123	Case No.:35/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00561/AM12/	RLA File :03/94/040/00630/AM12/	Lic.No/Date:0310660321 18.10.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

124	Case No.:36/30/83-ALC1/2011	Party Name:GRAUER & WEIL (INDIA) LIMITED,	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00562/AM12/	RLA File :03/94/040/00607/AM12/	Lic.No/Date:0310660323 18.10.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

125	Case No.:37/30/83-ALC1/2011	Party Name:UNITED PHOSPHORUS LTD.	Meet No/Date:30/83-ALC1/2011 26.10.2011	Status:Case Deferred
	HQ File :01/83/050/00563/AM12/	RLA File :03/95/040/00578/AM12/	Lic.No/Date:0310660722 19.10.2011	Defer Date:23.11.2011
	Decision : The Committee considered the case as per agenda and decided to defer consideration of the case for four weeks for want of hard copy of application from RLA and firm. Accordingly the case may be relisted on 23.11.2011			

Date:15.11.2011

Place:New Delhi

G. SARAVANAN

Foreign Trade Development Officer